



2026:AHC:32150

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 5798 of 2026

Raja Ram And Another

.....Petitioner(s)

Versus

State Of U.P. And 4 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Ashish Kumar Mishra, Raja Ram Pal
Counsel for Respondent(s)	:	C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. The only prayer made by the petitioners in the present writ petition is to direct the Respondent No.2 namely Sub Divisional Magistrate, Budhanpur, District- Azamgarh to decide the Case No.834 of 2025 (Computerized Case No.T202515060600834), Raja Ram vs. Lautan and others, under Section 144 of U.P. Revenue Code, 2006, arising out of Case No.165 of 1992, under Section 229B of U.P.Z.A. & L.R. Act, within stipulated period.
2. Heard counsel for the petitioners and learned Standing Counsel appearing on behalf of Respondent Nos.1 and 2.
3. In view of the order proposed to be passed today, notices need not be issued to the private respondents.
4. In the facts and circumstances of the case and without expressing any opinion on the merits of issue, the present writ petition is **disposed of finally** directing the Respondent No.2 namely Sub Divisional Magistrate, Budhanpur, District- Azamgarh to decide the aforesaid case, **strictly in accordance with law** after providing an opportunity of hearing to the parties concerned, unless there is no legal impediment.

(Prakash Padia,J.)

February 12, 2026
Swati